

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V. S. Verma, Member**

Adjudication Case No. 5/2009

In the matter of

Non-compliance with the directions of Northern Regional Load Despatch Centre (NRLDC).

And in the matter of

Uttar Pradesh Power Corporation Ltd, Lucknow ... **Respondent**

ORDER

Northern Regional Load Despatch Centre (NRLDC), under its letter No. NRLDC/Grid Security/Petition/1655 dated 1.12.2008 addressed to the State utilities in Northern Region furnished the instances of non-compliance of its directions by the State Load Despatch Centres in the region issued under para 5.4.2 (b) of the Indian Electricity Grid Code (the Grid Code) read with section 29 of the Electricity Act, 2003 (the Act). Para 5.4.2 (b) of the Indian Electricity (the Grid Code) provides as under –

“Further, in case of certain contingencies and/or threat to system security, the RLDC may direct an SLDC to decrease its drawal by a certain quantum. Such directions shall immediately be acted upon.”

2. NRLDC reported that the State Load Despatch Centres did not take any action on its directions to curtail over-drawals from the regional grid. Based on the details furnished by NRLDC, proceedings were taken against

the State Load Despatch Centre in the State of Uttar Pradesh, among others, under sub-section (6) of section 29 of the Act in Adjudication Case No. 1/2008. The Adjudicating Officer was appointed under section 143 of the Act.

3. During the course of the proceedings, it came to notice of the Adjudicating Officer that the Load Despatch Centre had not been notified by the State Government of Uttar Pradesh as required under section 32 of the Act. It further came on record that the load despatch functions were being looked after by the respondent. In the proceedings, Shri Ashok Kumar, Chief Engineer, (Power System) stated on affidavit that as Chief Engineer, (Power System) he was always subjected to the orders passed by, *inter alia*, the Principal Secretary/Secretary Energy Department, Chairman, UPPCL, Managing Director, UPPCL and the Directors of UPPCL. Based on the evidence, the Adjudicating Officer found that the load despatch functions in the State of Uttar Pradesh were being performed by the respondent, Uttar Pradesh Power Corporation Ltd, through the Chief Engineer, (Power System). The Adjudicating Officer, under the circumstances, concluded that the ultimate responsibility to ensure compliance of the directions of NRLDC rested with the respondent. He by his order dated 31.3.2009 directed that the matter be placed before the Commission for taking a view in the matter. This is how the matter has come before us.

4. With a view to curtailing over-drawal and ensuing grid discipline, NRLDC has, in consultation with the constituents of the region, evolved a scheme of issuing messages to the erring constituent. The following are the

broad features of the scheme of issuing messages applicable at the relevant time:

(a) Category 'A' message was issued to the over-drawing constituent to carry out load shedding when the frequency was below 49.0 Hz.

(b) Category 'B' message was issued for intimating that the State constituent had violated clause 5.4.2(a) and 6.4.4 by continued over-drawal at frequency below 49.0 Hz. This category of message sought immediate action by the over-drawing constituent for restriction of over-drawal in order to avert threat to system security.

(c) Category 'C' message was issued intimating that the State had violated clause 5.4.2(b) of the Grid Code and sub-sections (2) and (3) of section 29 of the Act. The message also urged the concerned constituent to take most urgent action in the interest of grid security.

5. The details of category 'B' and category 'C' messages issued by NRLDC during 30.9.2008 to 26.10.2008 are contained in Annexure I and Annexure II respectively, with all necessary details including the quantum of over-drawal at the time the particular message was issued. Subsequently, NRLDC vide its letter No. NRLDC/Adj-I/2008/740 dated 25.5.2009, a copy of which has been endorsed to the Chief Engineer (Power System) under the respondent, has furnished the status of drawal by the respondents 20 minutes

before the issue of the respective message and 30 minutes thereafter. A copy of the report received from NRLDC under letter dated 25.5.2009 ibid is annexed as Annexure – III.

6. We hereby appoint Shri V. S. Verma, Member as the Adjudicating Officer under section 143 of the Act. Further proceedings in the matter shall be taken by the Adjudicating Officer in accordance with the prescribed procedure.

7. Officer-in-charge of NRLDC shall assist the Commission in the proceedings.

Sd/-
[V. S. VERMA]
MEMBER

Sd/-
[S. JAYARAMAN]
MEMBER

Sd/-
[R. KRISHNAMOORTHY]
MEMBER

Sd/-
[DR. PRAMOD DEO]
CHAIRPERSON

New Delhi, dated 17th June 2009

Annexure I

S. No.	Reference No.	Date	Time	Quantum of over-drawal (MW)	Frequency in Hz.
1	NRLDC/OD/Message-B/71	30.9.2008	2237 hrs.	740	49.00
2	NRLDC/OD/Message-B/100	3.10.2008	1015 hrs.	635	48.80
3	NRLDC/OD/Message-B/105	4.10.2008	0004 hrs.	1247	48.87
4	NRLDC/OD/Message-B/109	4.10.2008	0200 hrs.	1466	48.87
5	NRLDC/OD/Message-B/125	4.10.2008	2005 hrs.	645	48.90
6	NRLDC/OD/Message-B/131	5.10.2008	0156 hrs.	898	48.91
7	NRLDC/OD/Message-B/140	11.10.2008	1227 hrs.	1027	49.06
8	NRLDC/OD/Message-B/154	11.10.2008	2217 hrs.	1404	48.85
9	NRLDC/OD/Message-B/156	12.10.2008	0000 hrs.	1120	48.81
10	NRLDC/OD/Message-B/160	12.10.2008	1108 hrs.	889	48.96
11	NRLDC/OD/Message-B/163	13.10.2008	1541 hrs.	652	48.85
12	NRLDC/OD/Message-B/169	13.10.2008	2200 hrs.	1427	48.80
13	NRLDC/OD/Message-B/171	14.10.2008	1224 hrs.	339	48.88
14	NRLDC/OD/Message-B/175	14.10.2008	1733 hrs.	260	48.80
15	NRLDC/OD/Message-B/177	14.10.2008	2201 hrs.	1404	48.90
16	NRLDC/OD/Message-B/215	26.10.2008	0106 hrs.	720	48.96

Annexure II

S. No	Reference No.	Date	Time	Quantum of over-drawal (MW)	Frequency in Hz.
1	NRLDC/OD/Message -C/17	1.10.2008	0108 hrs.	299	48.98
2	NRLDC/OD/Message -C/19	3.10.2008	1139 hrs.	740	48.89
3	NRLDC/OD/Message -C/22	4.10.2008	0047 hrs.	1358	48.87
4	NRLDC/OD/Message -C/24	4.10.2008	0225 hrs.	1648	48.95
5	NRLDC/OD/Message -C/25	4.10.2008	2055 hrs.	848	48.99
6	NRLDC/OD/Message -C/26	4.10.2008	2156 hrs.	1212	48.83
7	NRLDC/OD/Message -C/28	5.10.2008	0205 hrs.	1105	48.86
8	NRLDC/OD/Message -C/29	5.10.2008	0256 hrs.	1055	48.77
9	NRLDC/OD/Message -C/30	11.10.2008	1243 hrs.	956	48.94
10	NRLDC/OD/Message -C/31	11.10.2008	2232 hrs.	1324	48.84
11	NRLDC/OD/Message -C/32	12.10.2008	0036 hrs.	910	48.90
12	NRLDC/OD/Message -C/33	12.10.2008	1321 hrs.	960	48.99
13	NRLDC/OD/Message -C/34	13.10.2008	1808 hrs.	455	48.82
14	NRLDC/OD/Message -C/35	13.10.2008	2050 hrs.	800	48.84
15	NRLDC/OD/Message -C/36	13.10.2008	2206 hrs.	1357	48.75
16	NRLDC/OD/Message -C/37	14.10.2008	1240 hrs.	735	48.85
17	NRLDC/OD/Message -C/38	14.10.2008	1752 hrs.	367	48.81
18	NRLDC/OD/Message -C/41	14.10.2008	2225 hrs.	1398	48.80
19	NRLDC/OD/Message -C/44	26.10.2008	0437 hrs.	995	48.97

पावर ग्रिड कारपोरेशन ऑफ इंडिया लिमिटेड

(भारत सरकार का उद्यम)

POWER GRID CORPORATION OF INDIA LIMITED

(A Government of India Enterprise)



पावरग्रिड

उत्तरी क्षेत्रीय भार प्रेषण केन्द्र, 18-ए, कटवारिया सराय, नई दिल्ली - 110 016

NORTHERN REGIONAL LOAD DESPATCH CENTRE, 18/A, Katwaria Sarai, New Delhi - 110 016

☎ : 2685 4861, 2685 4015, 2656 9504 ☎ : 011-2685 2747 Website: www.nrlcdc.org

Adj-1/2008

संदर्भ संख्या/ Ref. Number

NRLDC/Adj-1/2008 740

Dated: 25th May 2009

To,

The Bench Officer,
Central Electricity Regulatory Commission,
3rd and 4th floor, Chanderlok Building,
36, Janpath,
New Delhi-110 001 (Fax no. 011-2375 2923)

Sub: Response to NRLDC B and C messages by UPPCL in October 2008.

Sir,

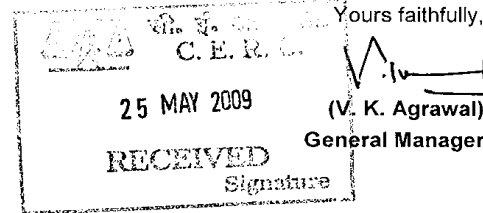
Please refer your letter dated May 2009 on the above subject. The details of overdrawal by UPPCL prior to issue of B and C messages by NRLDC and subsequent to these messages is attached at Annexe. It would be observed that in a majority of the instances when NRLDC issued directions to UPPCL to reduce its overdrawal, there has been little or no action on the part of UPPCL.

Thanking you,

Encl: as above

Copy to:

- 1) Chief Engineer (Power System), Uttar Pradesh Power Corporation Ltd,
Shakti Bhawan, 14-Ashok Marg, Lucknow-226001.

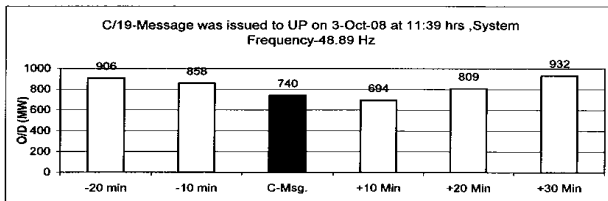
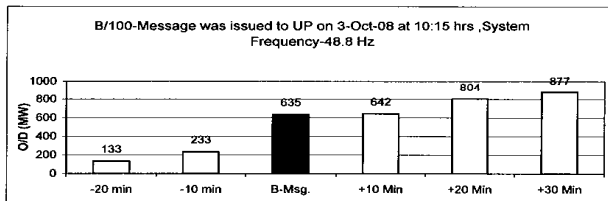
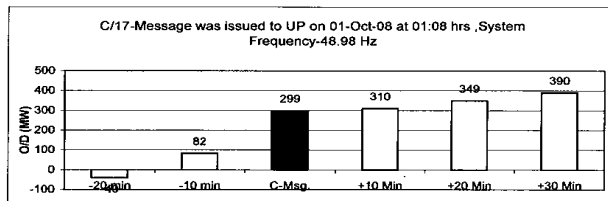
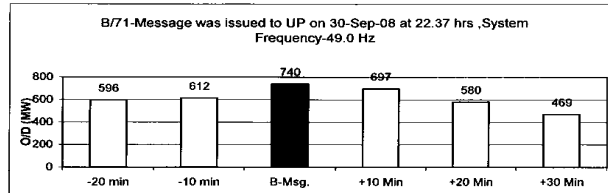


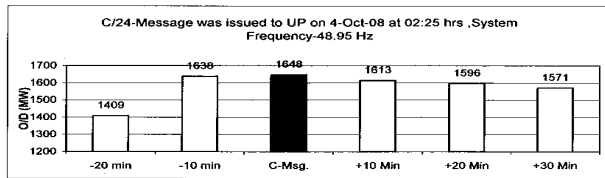
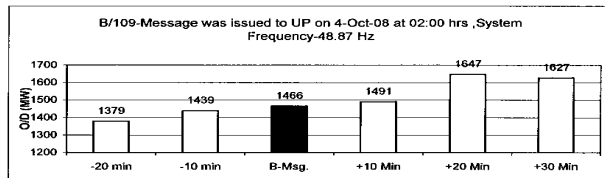
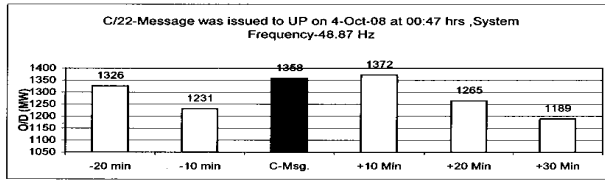
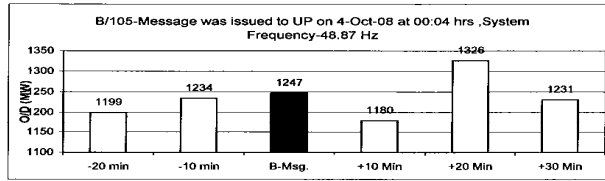
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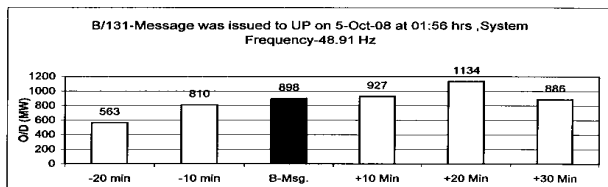
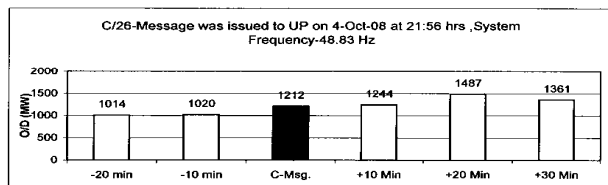
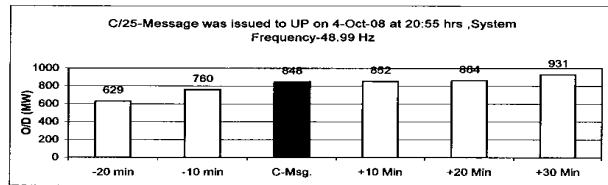
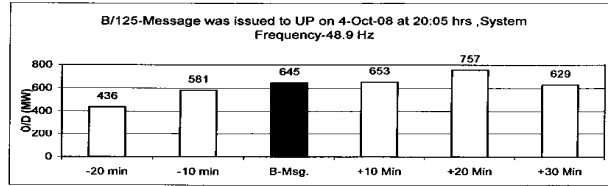
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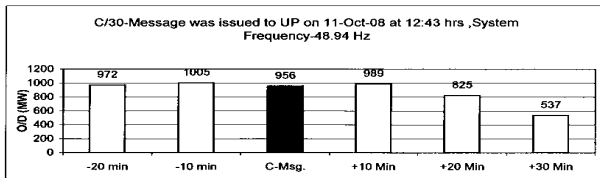
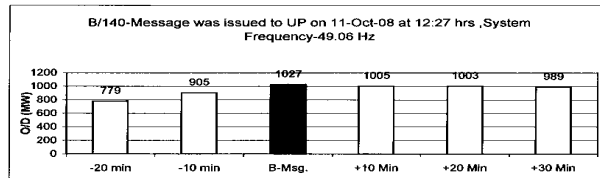
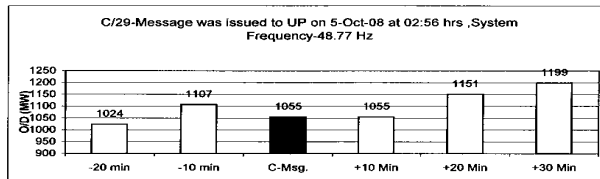
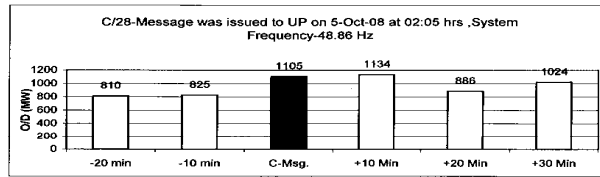
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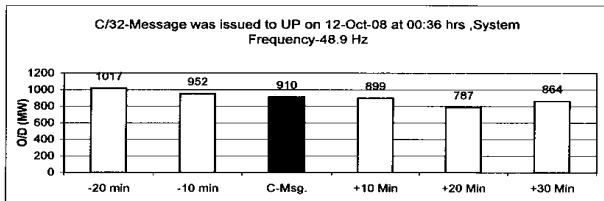
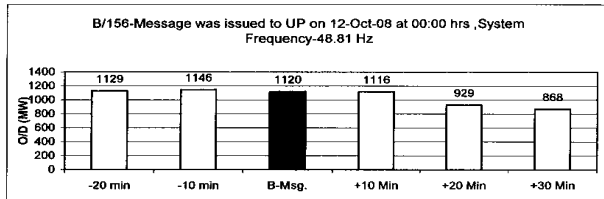
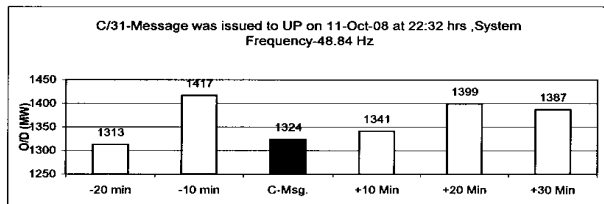
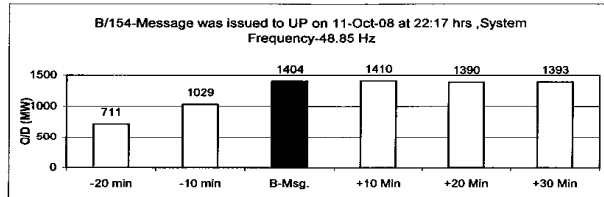
स्वहित एवं राष्ट्रहित में ऊर्जा बचाएं
Save Energy for Benefit of Self and Nation



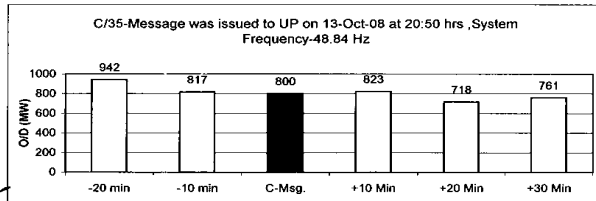
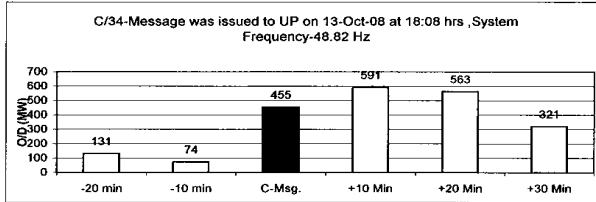
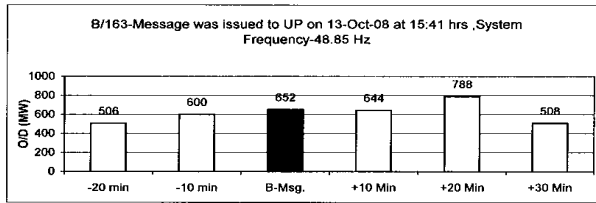
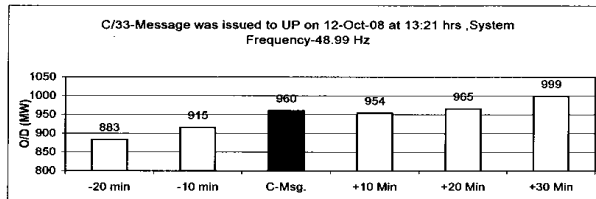
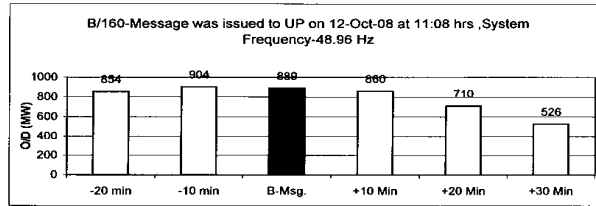




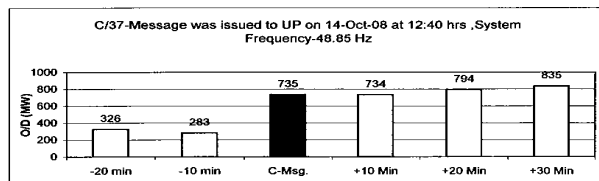
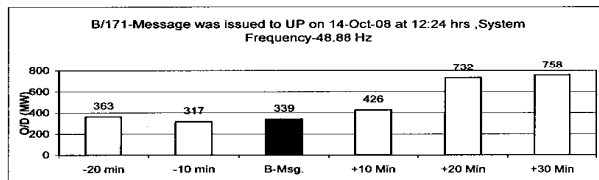
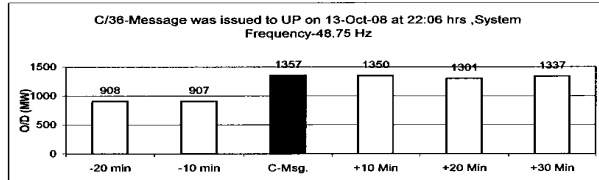
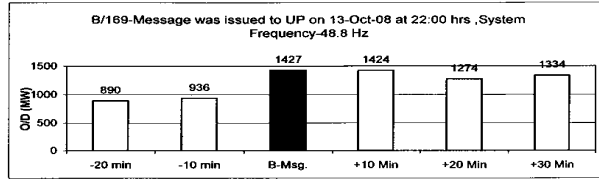


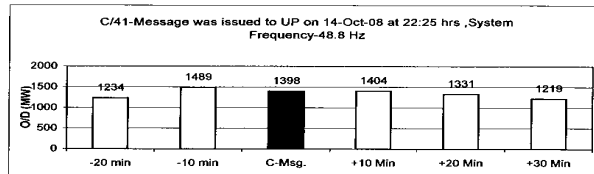
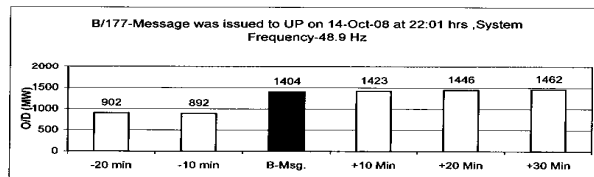
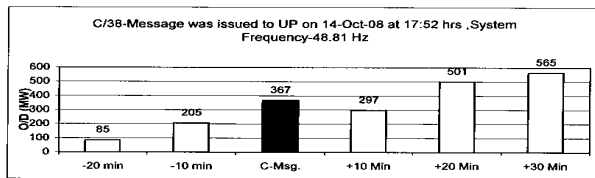
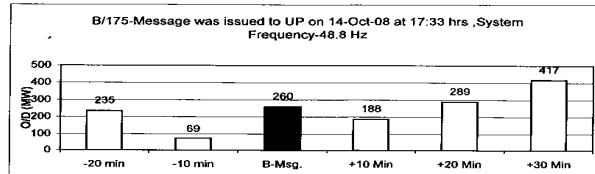


W. J. P.

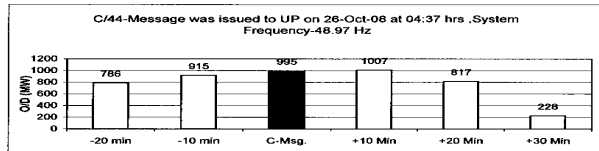
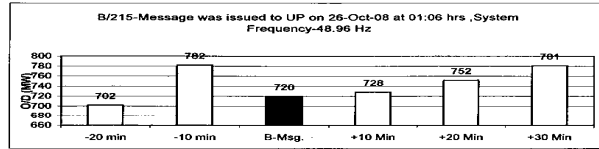


W.P.D.





WSP



W.A.